

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 27.09.2017

Appeal No. ST/55540/2013-SM

(Arising out of Order-in-Appeal No. IND/CEX/000/APP/343/2012 dated 18.10.2012 passed by the Commissioner (Appeals)-I Customs & Central Excise, Indore)

Dilip Kumar Joshi

Appellant

Vs.

CCE & ST Indore

Respondent

Appearance

None

- for the appellant

Shri G.R. Singh, DR

- for the respondent

CORAM: **Hon'ble Mr. Ashok Jindal, Member (Judicial)**

Final Order No. 56912/2017

Per Ashok Jindal :

1. None appeared on behalf of the appellant nor any request for adjournment has been received. Record has been perused.
2. On perusal of record I find that initially the matter was listed for hearing on 10/11/2016 but due to non appearance of the appellant, it was adjourned to 20/04/2016, thereafter; on 17/04/2017 and 06/06/2017. On 06/06/2017 Shri Prasanna Mohan, Ld. Advocate appeared on behalf of the appellant and sought adjournment. The matter was adjourned to 14/07/2017. On that day, none appeared on behalf of the appellant, therefore, the

matter was adjourned to 25/08/2017 on that day also none appeared on behalf of the appellant and the matter was adjourned for today.

3. Despite notice there is no appearance on behalf of the appellant, therefore, the appeal is dismissed for non-prosecution with the liberty to the appellant, if so desired, to move an application of restoration of appeal within 30 days of communication of this order.
4. In the result, the appeal is disposed of in the above manner.

(Dictated & pronounced in open Court)

(Ashok Jindal)
Member (Judicial)

Rekha